CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHASAD BELCH. ALLAHASAD.

C.C.A. No. 1236 of 1993.

briginal application no. 629 of 199**3**

This. 26 th the day of .. Getole 1994

Brij Mohan Lal S/o Sri Mathu Ram,

g/o 17, Laxai Gate, Thansi.

.... Applicant.

By Advocate Sri M.F. Supta.

Versus

- Smri V.K. Agarwal , Working as Divisional Sallway Lanager, Central Railway, Jhanai.
- Shrif. Ruhe, Jorking as Sunfor Divisional Commercial Manager, Central Raileay, Jhansi.

•••••• Respondants.

By Advocate Sr. G.F. Agarest.

CORAM: Hon ble Mr. T.L. Verma, J.A.

Hon'ble F. K. Muthekumar, A.M.

(URBER)

By Hamible Ar. K. Muthukumar, A.A.

- 1. In this application for contempt, the applicant has alreged the non-compliance of this Tribunal's order dated 4.11.1992 and has proved for proceedings under the contempt of courts act 1971 against the respondents. In the order of this Tribunal dated 4.11.1992, it was ordered as follows:-
 - Accordingly, this application describes to be allowed and the respondents are directed to pay the entire amount to the applicant within a period of 3 months, of within this period on proceedings in accordance with law for recovery of the sail amount from the applicant is not taken. It is open for the Railway Administration also to take adjustment for the amount which has already been paid. No order as to the costs.

W

The applicant a contends that the respondents 2. have not taken any steps, to implement the direction given and no amount as directed has been paid to the applicant so far. During the hearing, the applicant's counsel referred to the illegal deduction of sum of Pa 9,335/- from the pay of the applicant and 5 85,201/- deducted from his retirement dues plus som of a 250/- en account of non regund of the security of money totaling % 98,787/- plus interest at the rate of 18% per-annum as prayed for in the original application no. 329 of 1992. The respondents in the counter affidavit have averred that in compliance of the court's direction the total amount due to the applicant was duly calculated and after caking adjustment for the amount which has already been paid to the applicant as directed by this Tribunal, a sum of % 72.857/was paid to the applicant by chaque no. 154982 dated 10th September 1993 which was duly received by the applicant on 14.9.1993 and acknowledged by him on the registered lotter, a photo copy of which has been annexed to the counter affidavit.

and purposed the record. We find that the respondents had, in compliance with the direction of this Initual, paid a sum of % 72,957/- which had also been received by the applicant. There is no indication that the applicant had received this about under protest for non-payment of any other amount which abouting to him was due from the respondents. In the order of this Initual also, we do not find any direction in regard to payment of any specified about but there is a direction to pay the entire amount subject to making adjustment for amounts which have already been paid. There is also no direction in regard to the payment of security deposit or interest on the amounts are the payment of security deposit or interest on the amounts are

W

In the light of the above, we are satisfied that the respondents have complied with the general direction of this Tribunal and have paid the amounts to the applicant which has also been received by him without any protest about the quantum of the amount. Therefore, we find no merit in this contempt application and, therefore, the application is dismissed and the contempt notices are discharged.

. There shall be no order as to costs.

Member(A)

Allahabad: dated: 26.10.94

an/